

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104
IA-2089/2020
In
IB-1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd.

Vs.

M/s. Growthways Trading Pvt Ltd.

...FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 of IBC

Order delivered on 09.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Manoj Kumar Garg, Advocate, Mr. Sunil Kumar Aggarwal,
Advocate.

For the IT Department

: Mr. Deepak Anand & Mr. Vipul Agrawal, Advocates.

For the Respondent

: Mr. Mohit Nandwani, Advocate.

ORDER

IA-2089/2020:-

The Resolution Professional along with counsel is present. The counsel for the Suspended Boards of Directors is present. The Resolution Professional has drawn our attention to the affidavit dated 03.03.2021 which contains the details of the information which has been provided and information which has not been provided.

During the course of hearing, it is noticed that M/s. Banyan Warehousing and Logistics LLP was providing logistics support to the Corporate Debtor and the

statutory auditor has also not given cooperation to the Resolution Professional. The counsel for the Suspended Board of Directors is directed to provide the details of the Company viz, M/s. Banyan Warehousing and Logistics LLP to the Resolution Professional and the Resolution Professional is directed to file appropriate application to array M/s. Banyan Warehousing and Logistics LLP and Statutory Auditor as respondent in the present application. The required application shall be filed within a short period of time by giving an advance copy to the Suspended Board of Directors.

It is further directed that the Suspended Board of Directors shall provide the detail of the cases pending before the High Court and the documents relating to the cases pending.

In Annexure-2 to the affidavit filed on 03.03.2021 rest of the items need to be attended by the Suspended Board of Directors on making best efforts within two weeks and file the affidavit of compliance on 26.03.2021.

List the matter on 26th March, 2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)